

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:299

ANSWERED ON:14.03.2012

IMPLEMENTATION OF RTE ACT

Baitha Shri Kameshwar ;Gandhi Shri Feroze Varun;Mishra Shri Mahabal ;Punia Shri P.L. ;Shantha J.;Siricilla Shri Rajaiah

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has reviewed the implementation of the Right of Children to Free and Compulsory Education Act, 2009;
- (b) if so, the outcome thereof;
- (c) the States/UTs which have not yet notified the said Act;
- (d) whether the Act could not be implemented properly in some States including Jharkhand due to paucity of funds;
- (e) if so, the details thereof, State-wise;
- (f) the amount released to each State/UT during each of the last three years and the current year and the amount earmarked for the next year for implementation of the Act; and
- (g) the steps being taken for effective implementation of the Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): The implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 is reviewed from time to time, including in meetings with State Education Secretaries on 25th April 2011 and 4th January 2012, and State Education Ministers on 6th June 2011 and 22nd February 2012. In addition, Regional/State workshops have been organized for awareness on the Rights perspective under the RTE Act. Periodic reviews and workshops have resulted in deepening States' understanding of the provisions of the RTE Act. States are taking action to (i) notify the State RTE Rules, (ii) notify the academic authorities for laying down the curriculum and evaluation procedure under section 29, (iii) notify the State Commissions for Protection of Child Rights (SCPCR) or Right to Education Protection Authority (REPA), (iv) reiterate the child centred provisions of the RTE Act, such as prohibition of corporal punishment and mental harassment, detention and expulsion through notifications and circulars, (v) conduct Teacher Eligibility Tests (TET) as prescribed by the academic authority notified under section 23 of the Act.

(c): Karnataka, West Bengal and Goa have not yet notified the RTE Rules.

(d) & (e): The Centrally Sponsored Scheme of Sarva Shiksha Abhiyan (SSA) is implemented in partnership with State Governments to universalize access and retention in elementary education, bridge gender and social category gaps in enrolment and improve the quality of education. The SSA Framework of Implementation has been revised to conform to the provisions of the RTE Act. The SSA Framework of Implementation along with detailed norms for intervention is on the website: www.ssa.nic.in. The requirement of funds under SSA for each State is assessed on the basis of a detailed appraisal of the Annual Work Plans and Budgets (AWPB) prepared by each State, and is approved by the Project Approval Board (PAB) of the SSA. Funds are released after factoring in the pace of expenditure of funds available with the State, submission of requisite Audit Reports and Utilisation Certificates, as well as release of the proportionate State share under the programme.

(f): Funds released by the Department of School Education and Literacy under SSA to each State/UT during the last three years and the current year are at Annexure. In addition, the States release the State share against the Central share. The SSA allocations for the year 2012-13 would be available after the budget is passed by the Parliament.

(g): The implementation of the RTE Act is monitored through periodic review meetings with State Education Secretaries, as also progress financial and civil works reviews sanctioned under the SSA programme.